

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 102**  
**(IB)-731(PB)/2018**

**IN THE MATTER OF:**

ICICI Bank Ltd	...	Petitioner/Applicant
Vs.		
Punj Lloyd Ltd.	...	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (Liq).**

**Order delivered on 16.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. AVINASH KUMAR SRIVASTAVA**  
**HON'BLE (TECHNICAL)**

**PRESENT:**

For the Applicant	:	Mr. Gopal Machiraju a/w. Adv. Krusha Maheshwari for Applicant in I.A. No. 1699 of 2024
For the Liquidator	:	Mr. Raghav Chadha, Advocate

**ORDER**

**New IA-1699/2024**

Notice of the application be issued to the respondent(s)/non-applicant(s).

Ld. Counsel Mr. Raghav Chadha for the Respondent/Liquidator accepts notice and undertakes to file a reply to the application within 2 days with an advance copy to the other side.

List the matter again **on 22.04.2024.**

-sd-  
**(AVINASH KUMAR SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

-sd-  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (JUDICIAL)**